

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAMMU BENCH, JAMMU**

**Hearing through video conferencing**

**Transfer Application No. 62/1922/2020  
(SWP.No.1827/2011)**

**Dated this the 27<sup>th</sup> day of October, 2020**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed Member (A)**

Zahoor Ahmad Bhat, Age 56 years  
S/o Ghulam Muhammad Bhat, R/o Firdousabad,  
Batmaloo, Srinagar.

..... **Applicant**

**(By Advocate : Mr. Javed Iqbal - None)**

**V e r s u s**

1. State of Jammu and Kashmir through Principal Secretary to Government, Industries and Commerce Department, Civil Secretariat, Srinagar.
2. Director Handlooms Development Department, Kashmir, Srinagar.
3. Joint Director Handlooms Development Department, Kashmir, Srinagar.
4. Director Audit & Inspections, Srinagar.
5. Crime Branch Kashmir through Investigating Officer, FIR No. 3182010, P/S Crime Branch, Srinagar.

..... **Respondents**

**(By Advocate : Mr. Rajesh Thapa, DAG)**

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy:**

The applicant was working as Incharge Assistant Director, Handloom Development Department, Anantnag. Through an order dated 19.10.2010, the applicant and one Sri Gh. Hussain Mir, Incharge Assistant Director, were placed under suspension pending inquiry into the fraudulent trials in District Pulwama. The applicant filed SWP.No.1827/2011, challenging the order of suspension. After the Tribunal was established for the Union Territory of Jammu & Kashmir, the SWP was transferred and renumbered as TA.No.62/1922/2020.

2. Today, the case is listed before us. There is no representation for the Applicant. We heard Mr.Rajesh Thapa, learned Deputy Advocate General, for the Respondents.

3. Challenge in the Writ Petition was to an order of suspension dated 19.10.2010. More than 10 years have elapsed. There was no interim order in the Writ Petition. The result is that the suspension of the applicant remained in force. It is not known as to whether any disciplinary proceedings are initiated or the applicant is still in service at all. Either way it has become infructuous. Nothing remains to decide at this stage.

4. The TA is, therefore, dismissed as infructuous. There shall be no orders as to costs.

( Mohd.Jamshed )  
Member (A)  
dsn

( Justice L. Narasimha Reddy )  
Chairman

